

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP(CAA)No.16/CHD/2017

In the matter of:

SCHEME OF AMALGAMATION BETWEEN

Mukul Sales Pvt.Ltd	...Petitioner/Transferor Company No.1
And	
Atulaya Healthcare Pvt.Ltd.	...Petitioner/Transferor Company No.2
With	
Prem Sales Pvt.Ltd.	...Petitioner/Transferee Company

Present: None

The file has been put up today with the office note that the notice of the second motion petition was directed to be published in the newspapers as well as to various statutory authorities, but in respect of Registrar of Companies, it was mentioned as ROC, NCT of Delhi and Haryana instead of ROC, Chandigarh where the Registered Office of the petitioner companies is situated. Therefore, clause (b) of sub-para (iii) of paragraph 4 of the order dated 04.12.2017 be corrected from "Registrar of Companies, NCT of Delhi and Haryana Ministry of Corporate Affairs" to be read as "Registrar of Companies, Chandigarh".

These corrections be also incorporated in the order dated 04.12.2017 for compliance by the office.

Sd/-

(Justice R.P.Nagrath)
Member (Judicial)

December 22, 2017
Subbu